

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delay faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner

Petitioner : Solarcraft Power India 7 Private Limited (SPI7PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Garima Adlakha, Advocate, SPI7PL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking an extension of the start date of connectivity as intimated to Petitioner by way of the Final Grant of Connectivity dated 21.8.2024 (50 MW and 47.2 MW) and 24.9.2024 (52.8 MW) from the already given date of 20.3.2026 to a time period between September 2026 and December 2027 being commensurate with the phased commissioning and of connectivity quantum for the 150 MW capacity (50 MW, 52.8 MW and 47.2 MW). The learned counsel further submitted that the Petitioner has also prayed for extension of the Scheduled Commercial Operation Date (SCOD) of the said Project in Karnataka from 30.9.2025 (for 50 MW and 52.8 MW) and 31.12.2025 (for 47.2 MW) till a revised timeline is aligned with the phased commissioning of the Project between September 2026 and December 2027.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.



3. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)